

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA  
UNSTARRED QUESTION NO.3936  
TO BE ANSWERED ON 10<sup>TH</sup> AUGUST, 2016**

**EXCHANGE OF SERVICES BY TELECOM OPERATORS**

3936. SHRI KONAKALLA NARAYANA RAO:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether agreement between private telecom operators for exchange of services need to be updated in stock market;
- (b) if so, the details thereof;
- (c) whether any NOC has been given in this regard to any telecom operator and if so, the details thereof;
- (d) whether these deals have been updated in the stock market;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &  
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI MANOJ SINHA)**

(a) No Madam. As per the terms and conditions of license granted under Section 4 of Indian Telegraph Act, 1885 for operation of telecom services, it is not mandatory to update the agreement between private telecom operators for exchange of services in stock market.

(b) to (f) Not applicable in view of the (a) above.

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